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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No. 1351/96

Date of Order : 11.9.98

BETWEEN :

1. K.Vasudevan
2. B.Raju
3. S.Subrahmanyam
4. S.Vazeer
5. B.R.Babu
6. C.Prabhakar Rao
7. V.M.Ahamadullah

.. Applicants.

AND

1. The Union of India, rep. by the General Manager, S.C.Rly., Rail Nilayam, Secunderabad.
2. The Chief Personnel Officer, S.C.Rly., Secunderabad.
3. The Divisional Railway Manager (Commercial), S.C.Rly., O/o D.R.M.'s Office, Guntakal.
4. Sr.Divisional Personnel Officer, S.C.Rly., Guntakal.
5. M.Ranganna
6. B.Sunder Raju
7. M.Ramachandra
8. K.Rama Murthy
9. B.Balaiah
10. K.Krishna
11. Md. Usman
12. M.Gopal
13. M.V.Ramana

.. Respondents.

Counsel for the Applicants

.. Mr. S. RamakrishnaRao

Counsel for the Respondents

.. Mr. N.R. Devraj

CORAM :

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

R HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

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ORDER

X As per Hon'ble Shri R.Rangarajan, Member (Admn.) X

Mr. S. Ramakrishna Rao, learned counsel for the applicants.

2. There are seven applicants in this OA. The prayer and contentions raised in this OA are similar to the prayer and contentions raised in OAs 12/97 and 14/97. Hence it is not necessary to traverse those details in this judgement.

(a) The OA does not survive in regard to the applicant
No. 7 herein as he had already, absorbed as Surveyor.

(b) The respondents should immediately indicate the reason for choosing the applicant No.7 only for appointing him as Surveyor and not other applicants.

If the applicant No.7 is senior on certain basis then the same should have been indicated in the reply. As the reply is silent it becomes necessary for us to give a direction to inform the applicant for choosing only the applicant No.7 for absorption as Surveyor and not other applicants.

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(c) The respondents should inform the applicants whether their names are in the list and if so their seniority position in that list.

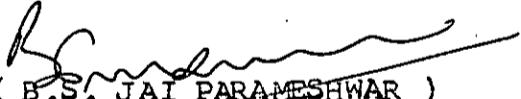
(d) If their names are not in the list then the respondents should inform stating the reasons for not including the names of the applicants otherthan the applicant No.7 in the list.

(e) If the applicants are aggrieved by the reply to be given ^{as per} for the direction as above they are at liberty to approach this Tribunal challenging the same in accordance with the law.

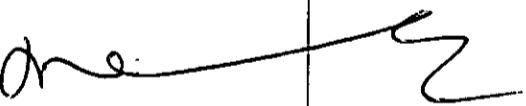
(f) Time for compliance is 2 months from the date of receipt of a copy of this order.

4. The OA is disposed of with the above directions.

No costs.


(B.S. JAI PARAMESHWAR)
Member (Judl.)

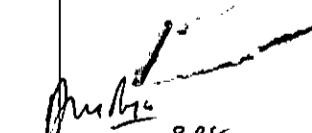
11.9.98


(R.RANGARAJAN)
Member (Admn.)

Dated : 11th September, 1998

(Dictated in Open Court)

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